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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1380/97

Date of Order: 21.10.97

BETWEEN :

A.Nani Babu

.. Applicant.

AND

1. The Flag Officer,  
Commanding in Chief, HQ.,  
Eastern Naval Command  
(For Staff Officer Civilian),  
Naval Base, Visakhapatnam.

2. The Regional Employment Officer,  
Employment Exchange, Visakhapatnam. .. Respondents.

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Counsel for the Applicant

.. Mr.V.S.R.Murthy

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

-----  
O R D E R

As per Hon'ble Shri R.Rangarajan, Member (Admn.)

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Mr.V.S.R.Murthy, learned counsel for the applicant and Mr.N.R.Devraj, learned standing counsel for R-1. None for the respondent No.2.

Admit.

2. The applicant is an SC candidate and aspirant for the post of Assistant Store Keeper under R-1. But his application is not considered as his name is not sponsored by the employment exchange. Relying on the judgement of the Supreme Court (1996) <sup>Excise Superdt & others</sup> <sub>(6) Scale 676 (K.B.N.Visweswara Rao vs. Excise Superintendent, U&N Viswanam Rao & others</sub>

*R*

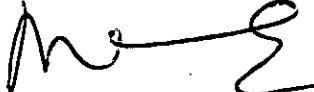
*1*

.. 2 ..

Malkepatnam, Krishna District). The learned counsel for the applicant submits that he should also be considered for the above said post even though his name is not sponsored by the employment exchange. We have disposed of number of cases. Hence the following interim order is given:-

The case of the applicant should also be considered for the post of Assistant Store Keeper along with employment exchange sponsored candidates even if his name is not sponsored, provided he is otherwise eligible for consideration to that post and his application is received atleast one week in advance of selection either written, viva-voce or both. If the applicant does not qualify the examination then this application stands dismissed. In that event the respondents should inform the Tribunal through their counsel for confirming the dismissal of this OA. If the applicant is selected and comes within the number to be appointed then his result should not be published until further orders.

  
 ← B.S. JAI PARAMESHWAR )  
 Member (Jud1.)  
 21-10-97

  
 ( R. RANGARAJAN )  
 Member (Admn.)

Dated : 21st October, 1997

(Dictated in Open Court)

sd

  
 D.R.M.  
 DK

p. 3 of

Copy to:

1. The Flag Officer, Commanding in Chief, HQ., Eastern Naval Command, (For Staff Officer Civilian), Naval Base, Visakhapatnam.
2. The Regional Employment Officer, Employment Exchange, Visakhapatnam.
3. One copy to Mr. V. S. R. Murthy, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
5. One copy for duplicate.

YLR

*Oct/97*  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 21/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in  
D.A.NO. 1380/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

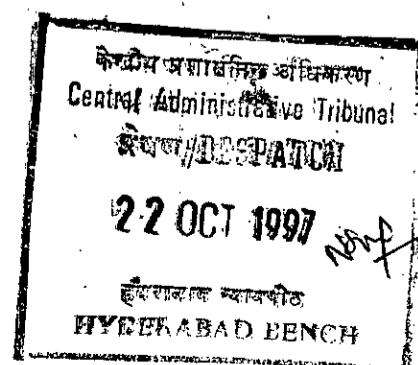
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. NO. 1380 OF 1997

DATE OF ORDER : 24.8.98

BETWEEN :

**A. Nami Babu**

... Applicant(s)

AND

1. **The Flag Officer**  
Commander in Chief HQs  
Eastern Naval Command  
(For Staff Officer Civilian),  
Naval Base,  
Visakhapatnam - 14.

2. **The Regional Employment Officer**  
Employment Exchange,  
& Visakhapatnam

... Respondents

Counsel for the Applicant - Shri V.S.R. Murthy  
Counsel for the Respondents - Shri N.R. Devaraj  
Counsel for the State of A.P. - Shri P. Naveen Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir - Vice Chairman  
The Hon'ble Shri H. Rajendra Prasad - Member (A)  
(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

(19)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

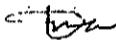
Heard ~~the~~/Shri **V.S.R. Murthy** for the Applicant(s),  
Shri ~~the~~ **N.R. Devaraj** for the Respondents and Shri  
P. Naveen Rao for the State of A.P.

The orders passed by this Tribunal today in O.A.  
No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.A. No. 987/96  
shall be kept on record of this file and also supplied  
to the Respondents to facilitate further action.

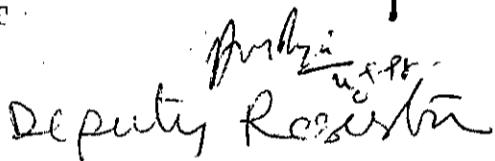
  
(H. Rajendra Prasad)

Member (A)

  
(D.H. Nasir)  
Vice Chairman

DICTATED IN OPEN COURT

DATED : 24.8.1998

  
Deputy Registrar

...js/-

O.A. 1380/97

To

1. The Flag Officer, Commander in Chief HQs Eastern Naval Command (for Staff Officer Civilian) Naval Base, Visakhapatnam-14.
2. The Regional Employment Officer, Employment Exchange, Visakhapatnam.
3. One copy to Mr.VSR. Murthy, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt.CAT.Hyd.
6. One copy to HHRP.M(A) CAT.Hyd.
7. One copy to DR(A) CAT.Hyd.
8. One spare copy.

pvm.

28/9/98  
TYPED BY

I COURT

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE D.H. NASIR:  
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 24-8-1998.

ORDER/JUDGMENT

M.A/R.A./C.L. NO.

in

O.A. No.

1380/97

T.A. No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

9/8/98 6/96

